

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:66
ANSWERED ON:10.12.2013
CRIME AGAINST WOMEN AND CHILDREN
Naik Dr. Sanjeev Ganesh;Tandon Shri Lal Ji

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Crime Records Bureau (NCRB) has recently released data indicating increase in crime against women and children in the country;
- (b) if so, the total number of such cases reported, accused arrested, convicted, cases solved/unsolved, conviction rate achieved and the steps taken to solve all the cases and to improve the conviction rate of such cases along with the action taken against the guilty during each of the last three years and the current year, crime-wise including gang-rape, murder, eve-teasing and molestation and State/UT- wise including the National Capital Territory (NCT) of Delhi;
- (c) whether the Delhi Government has recently submitted any report to the Supreme Court regarding crime against women and children in the NCT of Delhi;
- (d) if so, the details thereof; and
- (e) the details of the directives issued to the State Governments/police departments to curb such crimes and registration of all cases related to women and children in their respective States?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. 66 FOR 10.12.2013.

(a) & (b): The detailed data provided by the National Crime Records Bureau (NCRB), on crimes against women and children for the years 2010-12, is available in Ministry of Home Affairs website is provided at Annexure I & II respectively. (<http://mha1.nic.in/par2013/ParWinter2013.html>)

(c) & (d): Delhi Government has filed a status note before Hon'ble Supreme Court of India with respect to Writ Petition (Civil) 75/2012, Bachpan Bachao Andolan vs. Union of India & Ors. The status note was filed highlighting the measures taken by Delhi Police and Department of Women and Child Development on compliance of various directions of Hon'ble Supreme Court.

(e): Ministry of Home Affairs has sent several advisories to all States/UTs requesting them to take all necessary steps in order to prevent crimes against women and children.

(i) Advisory on Crime against Women-Measures needed to curb issued on 04.09.2009.

(ii) Advisory on crime against children issued on 14.07.2010.

(iii) Advisory on preventing and combating various crimes against Children issued on 04.01.2012.

(iv) Advisory on Missing Children-measures needed to prevent trafficking and trace the children issued on 31.01.2012 and 29.10.2012.

(v) Ministry of Home Affairs has issued an advisory on 22nd April 2013 whereby the States / UTs were requested to raise the women representation in Police to 33%.

(vi) Advisory on protection of Children from Sexual Offences Act 2013 issued on 28.05.2013.

(vii) Advisory based on Hon'ble Supreme Court directions regarding filing of FIR mandatorily in case of missing children was issued on 25.06.2013.

(viii) Advisory on Registration of FIR irrespective of territorial jurisdiction and Zero FIR was issued on 10.05.2013.